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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 10th February, 2020.

No.LL(B).76/2011/Part/22. – The Rajitlal University (Amendment) Act, 2012 (Act No. 2 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 6th February, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th February, 2020.

RAJITLAL UNIVERSITY (AMENDMENT) ACT, 2012**An****Act**

to amend the Rajitlal University Bill, 2011 hereinafter referred to as Principal Bill.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows:

**Short title extent
and
commencement.**

1. (1) This Act may be called "Rajitlal University (Amendment) Act, 2012".

(2) It shall come into force on such date like principal Act.

**Amendment of
Section 13(1) of
the principal Act.**

2. The existing sub-section (1) of Section 13 shall be substituted as follows,-

"13. (1) The Visitor of the University shall be the Governor of Meghalaya."

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.